

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3056
ANSWERED ON:24.04.2012
SUPREME COURT DIRECTION ON KIDNAPPING
Kanubhai Patel Jayshreeben

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court had directed the Government to set up a special team to control kidnapping cases in the country;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has received any suggestion from the National Human Rights Commission (NHRC) in this regard; and
- (d) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): Ministry of Home Affairs is not aware of any such direction from Supreme Court or submission from National Human Rights Commission regarding kidnapping cases in the country. However there are recommendations from NHRC regarding missing children. NHRC's recommendations have been sent to the State Governments / UT Administrations for necessary action.

Ministry of Home Affairs has issued letter dated 4th December 2009 to all State Governments citing a standard order of Delhi Police (No. 252/09 dated 24.10.2009) regarding procedure to be followed in respect of missing persons so as to facilitate easy tracking of missing persons across the country.

In a separate advisory on Advisory on missing children-measures needed to prevent trafficking and trace the children-regarding dated 31st January, 2012, it was specifically advised to the States / UTs to prevent children from being victims of any heinous or organized crime such as, victims of rape, sexual abuse, child pornography, organ trade etc.

Ministry of Home Affairs has sent detailed advisories dated 9th September, 2009 and 14th July, 2010 on combating Human Trafficking and Crime against Children to all State Governments/UTs.